GOVERNMENT OF INDIA MINISTRY OF WOMEN & CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5710 TO BE ANSWERED ON 04.04.2025

BASIC FACILITIES AT ANGANWADI CENTRES

5710. SHRI RAHUL GANDHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the current progress rate of implementation of Saksham Anganwadi Centres across the country;
- (b) the details of basic infrastructure including drinking water, sanitation facilities, electricity and other essential amenities in Anganwadi Centres, State-wise; and
- (c) the status of implementation of Supreme Court's decision regarding gratuity to Anganwadi Workers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN & CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a) During the 15th Finance Commission cycle, 2 lakh Government owned Anganwadi Centres (AWCs) @ 40,000 AWCs per year are strengthened and upgraded as Saksham Anganwadis for improved nutrition delivery and for early childhood care and development under Mission Saksham Anganwadi and Poshan 2.0. Saksham Anganwadis are equipped with infrastructure better than the conventional Anganwadi Centres by providing LED screens, water purifier/installation of RO Machine, Poshan Vatika, ECCE and BALA Paintings.

As on date, a total of 2 Lakh AWCs have been approved for upgradation as Saksham AWCs out of which 19,004 AWCs are upgraded as Saksham Anganwadi Centres.

- (b) The State/UT wise detail of drinking water, sanitation facilities, electricity and other essential amenities in Anganwadi Centres is at **Annexure.**
- (c) Mission Saksham Anganwadi and Poshan 2.0 is a centrally sponsored scheme and is implemented by the States/UTs. The Central Government is responsible for policy and planning and the State Governments are responsible for day-to-day program implementation and all operational aspects of the scheme. The Government of India releases funds in the prescribed cost-sharing ratio to the States/UTs for implementation of the Scheme.

Since the implementation of the Scheme is done by the State Government/UT Administration therefore, no specific guidelines have been laid by the Government of India with respect to recruitment, retirement benefits, and payment of Gratuity for Anganwadi Workers and Anganwadi Helpers. Gratuity is a benefit only paid by the employer as per the provisions of the Payment of Gratuity Act, 1972. The States/UTs are the competent authority to pay the appropriate benefits to the AWWs/AWHs.

States and UTs are the primary authorities to decide the service conditions of Anganwadi Workers and Anganwadi Helpers. Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs), being honorary workers, are paid a monthly honorarium as decided by the Government from time to time. The Central Government only gives a part of the Honorarium. The rest of the honorarium is paid by State Governments and UTs administration. In addition to the honorarium paid by the Government of India, most of the States/UTs are also giving different additional monetary incentives/top-ups to these workers from their own resources.

Statement referred to in reply to Part (b) of Lok Sabha Unstarred Question No. 5710 to be answered on 04.04.2025 regarding "Basic Facilities at Anganwadi Centres"

State/UT	No of Anganwadi Centre	piped_water_co nnection in aw		functional_toile t	functional_kit chen		solar_powered_e lectric connectio
	Centre	c c	_connection		CHCH	on	n
Andaman & Nicobar Isl ands	720	695	720	715	716	679	10
Andhra Pradesh	55708	42406	54779	47627	47527	51918	66
Arunachal Pradesh	5835	2651	4196	1576	2291	661	. 173
Assam	61891	21952	51546	16136	23096	32204	1477
Bihar	114451	60824	102518	91076	87902	56122	4684
Chhattisgarh	52262	19428	42504	32889	41164	23064	1366
Dadra & Nagar Haveli - Daman & Diu	405	402	405	405	403	405	17
Delhi	10898	10795	10887	10892	69	10883	15
Goa	1261	1196	1261	1259	1248	1259	18
Gujarat	53050	48166	52231	51339	49029	52612	2254
Haryana	25962	19128	23207	20885	16183	11254	5254
Himachal Pradesh	18929	18367	18711	18640	15571	16074	457
J&K	28061	27753	27844	27892	27644	27236	2024
Jharkhand	38516	9310	29450	21219	29354	16812	1418
Karnataka	69900	55455	63041	64908	64624	63836	4320
Kerala	33120	29171	32069	32979	32870	32903	1271
Ladakh	1172	920	1142	1136	1090	461	. 10
Lakshadweep	59	59	59	59	59	59	0
Madhya Pradesh	97285	48725	95165	75693	12420	59527	3058
Maharashtra	110571	76233	98922	84351	59620	43697	26840
Manipur	11523	3675	10297	8864	7688	6893	401
Meghalaya	6095	2086	4043	3401	3065	376	135
Mizoram	2242	2003	2225	2148	2198	1310	8
Nagaland	3797	2159	3532	2303	3742	403	1
Odisha	74185	23351	74163	38539	58320	41346	3577
Puducherry	855	826	837	826	836	841	. 122
Punjab	27314	23825	27059	23933	10143	20652	585
Rajasthan	61922	26534	51475	33682	33928	39161	2316
Sikkim	1308	1192	1296	1302	1241	438	25
Tamil Nadu	54449	49202	54447	50355	54358	53406	128
Telangana	35687	26582	28941	19027	28475	19717	1026
Tripura	10197	6542	9057	6942	7529	574	310
UT-Chandigarh	450	450	450	450	203	450	0
Uttar Pradesh	188883	110547	165554	142964	79743	115667	8695
Uttarakhand	20039	15500	18578	17637	12987	11440	553
West Bengal	119444	31550	85670	62569	86692	20660	1174